

**Utilisation of Special Yards at Mazagon  
Docks to build Submarines**

2175. SHRI KAPIL VERMA:  
SHRIMATI VEENA  
VERMA:  
KUMARI ALIA:

Will the PRIME MINISTER be pleased to state:

(a) what are Government's plans to utilise the special yards built at Mazagon docks to build submarines;

(b) what was the cost of building the yards there;

(c) the number of yards lying idle at present after one submarine was built;

(d) what is the total staff working at the two yards and the amount being spent on them; and

(e) the number of workers of these yards who are idle at present and to which category do they belong ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Various options are under consideration.

(b) Rs. 44.70 crores.

(c) None.

(d) Only East Yard is engaged in this work. 1116 persons are working on the Submarines. The total monthly wage is Rs. 45 lakhs.

(e) None is idle, although some are under-utilised.

**Losses suffered by IAF**

2176. SHRI HARVENDRA  
SINGH HANSPAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Air Force has suffered losses to the tune of 419 crores during the last five years due to human error and technical failures as mentioned by CAG in its recent report;

(b) if so, whether Government have fixed responsibility in — this regard; and

(c) if so, the details thereof and what further efforts Government propose to take to avoid losses in the IAF ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA):

(a) Yes, Sir. Losses in excess of Rs. 419 crores were suffered during the five year period from 1983-84 to 1987-88. The losses, however, relate to all types of accidents and not only the ones due to human error and technical failures.

(b) Responsibility has been fixed. In all cases of accidents due to negligence or default on the part of an individual

(c) In all cases as mentioned in (b) above, the concerned individuals have been held to blame and punished. Every accident is investigated by a Court of Inquiry consisting of specialists from concerned branches/organisations. Suitable follow-up action is taken on the recommendations of the Courts of Inquiry. Regular reviews and studies are carried out to pinpoint weak areas and remedial measures are initiated.

**Extension of Pensionary Benefits  
of School Teachers in Punjab**

2177. SHRI HARVENDRA  
SINGH HANSPAL: Will the  
PRIME MINISTER be pleased to  
state:

(a) whether the Punjab Government has accepted the report of a

High Power Committee recommending extension of pensionary and other benefits to the teachers of aided schools in that State;

(b) whether the Punjab Government has also taken a decision to implement the said report;

(c) if so, the date of implementation of the report; and

(d) if the answer to part (b) above be in the negative, what are the reasons therefor ?

THE MINISTER OF STATE IN  
THE MINISTRY OF HUMAN  
RESOURCE DEVELOPMENT  
(SHRI CHIMANBHAI MEHTA):  
(a) and (b) Yes, Sir.

(c) and (d) According to the information furnished by the State Government, the scheme was to be implemented with effect from 5-2-1987. However, implementation of the recommendation of the Committee would depend on finalisation of various procedural and accounting formalities by the State Government.

#### **Pending proposals for opening Deemed Universities**

2178. DR. YELAMANCHILI  
SIVAJI: Will the PRIME MINISTER be pleased to state:

(c) whether any proposal for creation of deemed universities are pending with Government; if so, what are the details thereof; and

(b) at what stage of consideration these proposals are ?

THE MINISTER OF STATE  
IN THE MINISTRY OF HUMAN  
RESOURCE DEVELOPMENT  
(SHRI CHIMANBHAI MEHTA):  
(a) and (b) According to the pro-

visions of Section 3 of the University Grants Commission Act, 1956, the Central Government is empowered to notify on the advice of U. G. C, any institution of higher education other than a university as an institution deemed to be university. The Commission generally appoints an Expert Committee to visit the concerned institution and made recommendations about its suitability for being declared as a deemed university. The proposals also require detailed examination in consultation with various agencies/Ministries/State Governments before they can be finalised.

The proposals from the following two institutions: (i) Jain Vishva Bharati, Lamm (Rajasthan); and (ii) Kalakshetra, Madras, have been recommended by U. G. C, for being given deemed university status. Of these, the proposal of Kalakshetra, Madras is *sub-judice* and the proposal can only be finalised after the final judgement of the Court has been received with regard to the legal status of the institution. Proposals from the following 12 Institutions for grant of deemed to be university status are being considered by U. G. C, for formulating their views/recommendations for consideration of the Government;

(i) National Institute for Mentally Handicapped, Secundrabad.

(ii) National Institute for the visually Handicapped, Dehradun.

(iii) Ali Yavar Jung National Institute for Hearing Handicapped, Bombay.

(iv) National Institute for the Orthopaedicall Handicapped, Calcutta

(v) Bhatkhande College of Hindustani Music, Lucknow.

(vi) Gokhale Institute of Politics & Economics, Pune.